

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO.211/2025  
(IA NOS. 342/2025 & 746/2025)**

**ASHWINI KUMAR MISHRA**

**...APPLICANT**

**VERSUS**

**STATE OF UTTAR PRADESH & ORS.**

**...RESPONDENT(S)**

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3.	A COPY OF THE SITE INSPECTION REPORT IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-2	

**THROUGH COUNSEL**

A handwritten signature in black ink, appearing to read 'Bpsjadon', enclosed in a circular scribble with a long horizontal line extending to the right.

BHANWAR PAL SINGH JADON  
STANDING COUNSEL FOR THE STATE OF U.P.

[EMAIL-bhanwar09jadon@gmail.com](mailto:bhanwar09jadon@gmail.com)

PHONE NO.-7838248353

Date: 27.04.2026

Place: NOIDA

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

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**RESPONSE ON BEHALF OF RESPONDENT NO. 5- MEMBER  
SECRETARY, U.P. POLLUTION CONTROL BOARD IN COMPLIANCE  
WITH DIRECTIONS OF THE HON'BLE TRIBUNAL**

***BACKGROUND OF THE MATTER***

1. That, in the present matter, the Applicant has alleged that under the Master Plan, an area measuring approximately 21.82 acres was earmarked as green belt/park area, however Respondent No. 2, Ansal Properties & Infrastructure Ltd., has allegedly encroached upon the said land and converted parts thereof to residential construction. It has been further alleged that untreated sewage is

being discharged into Pond No. 3 and the adjoining water body area, and that the Sewage Treatment Plant established by Respondent No. 2 is non-functional, thereby causing environmental hazard and violation of environmental norms.

***REPLY IS AS FOLLOWS***

2. That, Regional Officer, U.P. Pollution Control Board vide letter no. **158/NGT-258/2026** dated **27.04.2026** has informed that in compliance with directions of the Hon'ble Tribunal, the inspection of Respondent No. 2 unit was carried out by the Regional Office, UPPCB on **18.11.2025**, **21.01.2026** and **26.04.2026** in compliance with directions of the Hon'ble Tribunal.

A copy of letter dated 27.04.2026 is annexed herewith and marked as ***Annexure-1***.

A copy of the Site Inspection Report is annexed herewith and marked as ***Annexure-2***.

3. That, vide letter dated **27.04.2026** mentioned above, the Regional Officer, Uttar Pradesh Pollution Control Board has requested the Chief Environment Officer, UPPCB, Lucknow, to issue appropriate directions against Respondent No. 2 i.e., the Project Proponent Unit, under Section 5 of the Environment

(Protection) Act, 1986 against the non-compliances observed during the inspection.

4. That the present response is being filed in faithful compliance with the directions of the Hon'ble Tribunal, and further compliance with the directions of the Hon'ble Tribunal will be ensured in their true letters and spirit.

**THROUGH COUNSEL**

A handwritten signature in black ink, appearing to read 'Bpsjadon', enclosed in a circular scribble with a long horizontal line extending to the right.

BHANWAR PAL SINGH JADON  
STANDING COUNSEL FOR THE STATE OF U.P.

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**ASHWINI KUMAR MISHRA**

**...APPLICANT**

**VERSUS**

**STATE OF UTTAR PRADESH & ORS.**

**...RESPONDENT(S)**

I, Ankit Singh, aged about 38 years, S/o Shri Ajit Singh, posted as Regional Officer, Ghaziabad Uttar Pradesh do hereby solemnly affirm and state as under:

1. That I, the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present reply.
2. That, I state that the contents of this reply have been drafted by my counsel on my instructions, and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

*Ankit Singh*  
**DEPONENT**



**VERIFICATION**

27 APR 2025

Verified at Ghaziabad on this 27 day of April 2026, that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

*[Handwritten signature]*

**DEPONENT**



**ATTESTED**

(Sandeep Sharma)  
Reg. No. 1186/98  
NOTARY PUBLIC  
Ghaziabad (U.P.)

*[Handwritten signature]*

27 APR 2026



संदर्भ संख्या : 158 / N.G.T.-258 / ..... / 2026

दिनांक 27.04.2026

सेवा में,

मुख्य पर्यावरण अधिकारी(वृत्त-1)  
 उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
 लखनऊ।

**विषय:-**मैसर्स अंसल प्रॉपर्टीज इंफ्रास्ट्रक्चर लिमिटेड, ग्राम डूडाहेडा, तहसील लोनी, गाजियाबाद के विरुद्ध पर्यावरण (संरक्षण) अधिनियम 1986 के नियम-5 के अन्तर्गत निर्देश निर्गत किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 211 / 2025(आई०ए० संख्या 342 / 2025) अश्वनी कुमार मिश्रा बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य में पारित आदेश दिनांक 04.09.2025 के मुख्य अंश निम्नवत् है:-

".....4.He has further referred to the pond no. 3 which is shown in this layout plan, and has submitted that the respondent no. 2 is dumping untreated sewage in this pond. He has further submitted that the blue portion shown adjacent to the park in annexure P-1 is also affected by the activities of the Respondent No 2 because the Respondent No. 2 is dumping untreated sewage on that blue part.

5.He has further submitted that STP constructed by the Respondent No. 2, is non-fictional, therefore, the issue of environmental hazard has been created.

7.Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal....."

उक्त के अनुपालन प्रश्नगत आवासीय परियोजना का अद्यतन निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 26.04.2026 को किया गया। विस्तृत निरीक्षण आख्या संलग्न है।

निरीक्षण आख्यानुसार प्रश्नगत आवासीय परियोजना के विरुद्ध पर्यावरणीय नियमों का अनुपालन सुनिश्चित किये जाने हेतु पर्यावरण (संरक्षण) अधिनियम 1986 के नियम-5 के अन्तर्गत निर्देश निर्गत किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित की जा रही है।

संलग्नक:उपरोक्तानुसार।

भवदीय

(अंकित सिंह)  
 क्षेत्रीय अधिकारी

**Inspection of site in question in compliance of order dated 04.09.2025 passed by Hon'ble National Green Tribunal Principal Bench, New Delhi in OA No.211/2025 (IA No.342/2025) In Ashwini Kumar Mishra Vs State of Uttar Pradesh and Ors.**

### **1. Background:-**

Hon'ble National Green Tribunal (here in after referred to as NGT) vide its order dated 04.09.2025 in the said matter has passed certain directions, relevant portion is reproduced here under:

*".....4.He has further referred to the pond no. 3 which is shown in this layout plan, and has submitted that the respondent no. 2 is dumping untreated sewage in this pond. He has further submitted that the blue portion shown adjacent to the park in annexure P-1 is also affected by the activities of the Respondent No 2 because the Respondent No. 2 is dumping untreated sewage on that blue part.*

*5.He has further submitted that STP constructed by the Respondent No. 2, is non-fictional, therefore, the issue of environmental hazard has been created.*

*7.Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal....."*

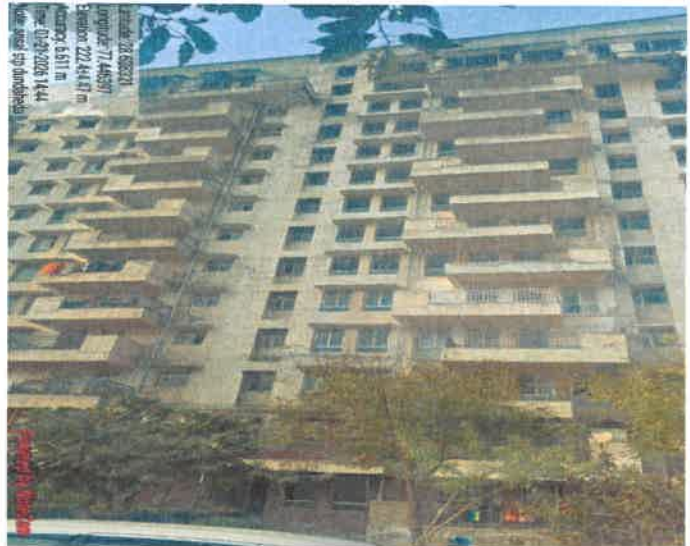
### **2. Action taken by UPPCB:-**

- Pursuant to aforesaid direction of this Hon'ble NGT, first of all the inspection team visited the site on dated 18.11.2025 to inspect the project. At the time of inspection no representative of the project was present. However the complainant Shri Ashwini Kumar Mishra who is resident of Sushant Aquapolis was present at

site who stated they have no detailed information regarding project, hence inspection could not be carried out on that date.

- In view of above UPPCB wrote a letter to Chief Executive officer M/s Ansal Properties & Infrastructure Ltd., 115, Ansal Bhawan 16, Kasturba Gandhi Marg, New Delhi on dated 19.11.2025 to depute their representative for presence on site to assist the inspection team for site visit but no one contacted. Copy of letter dated 19.11.2025 is attached here with as ANNEXURE-I
- There after inspection of site in question M/s Ansal Properties & Infrastructure Ltd. Integrated Township Sushant Aqua Polis, Ansal Housing village Doondahera, Tehsil Loni & District Ghaziabad (U.P) was carried out on dated 21.01.2026 & 26.04.2026. During the visit Shri Mudit Accountant representative of One Group Developers was present. Main facts are as follows:-
  - I. Integrated Township Sushant Aqua Polis is being developed by M/s Ansal Properties & Infrastructure Ltd. Integrated on the land of various khasra no village Doondahera, Tehsil Loni & District Ghaziabad (U.P)
  - II. Uttar Pradesh Pollution Control Board had issued Consent To Establish (CTE) to Ansal Properties & Infrastructure Ltd. Integrated Township Project Sushant Aqua Polis at village Doondahera, Tehsil Loni & District Ghaziabad (U.P) for developing housing project having total plot area 560244.58 Sqm and total built up area 1266653.14 Sqm on 15.02.2021 which is valid from 02.02.2021 to 03.02.2026. Copy of CTE is attached here with as ANNEXURE-II
  - III. Project proponent is not having Consent to Operated (CTO) from UPPCB.

- IV. During the visit as per discussion held with Shri Mudit accountant, it was informed that One Group Developers is developing a real estate project namely Sushant Aqua Polis project in an area 26.18 acres comprising 26 towers under the Group Housing Scheme, a Part of Integrated township at Doondahera Ghaziabad following the National Company Tribunal's (NCLT) approval of the real estate developer's resolution plan. The project has already handed over 150 units with 125 families currently residing, however no record/ documents were provided at site.
- V. At the time of inspection construction of 04 towers were found completed. Photographs of site taken during visit are as follows:-



VI. Project proponent has constructed 01 Nos. of Sewage Treatment Plant (STP) for treatment of sewerage water generated form Township which was found not in operative condition. Photograph of STP is as follows.



VII. During the visit it was found that the project proponent has not laid down the sewerage system and due to non laying of sewer line untreated sewage generated from society is being directly discharged into low lying area/vacant land.

VIII. It is pertinent to mention that the applicant has annexed some photographs of site along with application filed before Hon'ble NGT New Delhi. He has further referred to the pond no. 3 which shown in layout plan and has submitted the respondent no. 2 is dumping untreated sewage in this pond.

During the visit it was found that the project proponent has installed STP which is not in operative condition and untreated sewage is being directly discharged in to into low lying area/vacant land. At the time of inspection no such pond was seen on the spot in which sewage was going.

### 3.Observation

- At the time of inspection it was observed that the project proponent has constructed Sewage Treatment Plant (STP) for the treatment of sewage generated from group housing project which is not in operative conduction and untreated sewage is being directly discharged into low lying area/vacant land.
- The project proponent is not having Consent to Operate (CTO) under the provisions of The Water (Prevention and Control of Pollution) Act 1974 and The Air (Prevention and Control of Pollution) Act 1974.
- At the time of inspection no such pond was seen on the spot in which sewage was going.

### 4.Action Taken

Having regard to violations inspection report has been sent to UPPCB Lucknow on dated 27.04.2026 for issuance of direction to project proponent under section-5 of Environmental (Protection) Act 1986 for regulation of environmental norms and management of CTO by group housing project. Copy of same is attached here with as ANNEXURE-III

The above report is submitted for kind perusal and necessary action please.



(S.P. Singh)  
AEE



(Vipul Kumar)  
AEE



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ANNEXURE-I

क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद  
Regional Office, U.P. Pollution Control Board, Ghaziabad  
Website- [www.uppcb.gov.up.in](http://www.uppcb.gov.up.in), e-mail: [roghaziabad@uppcb.in](mailto:roghaziabad@uppcb.in)

संदर्भ संख्या : 1550 / NGT-258 / 2025

दिनांक 19/11/2025

सेवा में,

मुख्य अधिशासी अधिकारी,  
मैसर्स अंशल प्रोपर्टीज एण्ड इन्फ्रास्ट्रक्चर लि०,  
115, अंशल भवन-16, कस्तूरबा गॉंधी मार्ग,  
नई दिल्ली-110001

मा०एनजीटी प्रकरण / महत्वपूर्ण  
रजिस्टर्ड

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 211 / 2025 (IA No-342/2025) अश्वनी कुमार मिश्रा बनाम स्टेट ऑफ उ०प्र० एवं अन्य में पारित आदेश दिनांक 04.09.2025 के अनुपालन में ग्राम डूडाहैड़ा, जनपद गाजियाबाद में स्थित आवासीय परियोजना के स्थलीय निरीक्षण के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करें। अवगत कराना है कि श्री अश्वनी कुमार मिश्रा पुत्र श्री चन्द्र नाथ मिश्रा, निवासी ए-001, सुशान्त एक्वा पॉलिस, अंसल हाउसिंग, गाजियाबाद एवं श्री दीनानाथ ठाकुर पुत्र श्री तपेश्वर ठाकुर, निवासी ए-94, सुशान्त एक्वा पॉलिस, अंसल हाउसिंग, गाजियाबाद के द्वारा ग्राम डूडाहैड़ा, जनपद गाजियाबाद में स्थित आवासीय परियोजना के विरुद्ध मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष वाद योजित किया गया है। मा० अधिकरण द्वारा पारित आदेश दिनांक 04.09.2025 के अनुपालन में स्थलीय जाँच हेतु इस कार्यालय के प्राधिकृत अधिकारियों दिनांक 18.11.2025 को प्रश्नगत स्थल पर गये, परन्तु आवासीय परियोजना से सम्बन्धित किसी प्रतिनिधि के उपस्थित न होने/सम्पर्क न होने के कारण स्थलीय निरीक्षण किया जाना सम्भव नहीं हो सका। अग्रेतर स्थल पर शिकायतकर्ता श्री अश्वनी कुमार मिश्रा उपस्थित थे, किन्तु परियोजना से सम्बन्धित किसी भी जानकारी देने में अंभिज्ञता जाहिर की गयी।

अतः आपको निर्देशित किया जाता है कि आवासीय परियोजना से सम्बन्धित प्रतिनिधि का नाम एवं मोबाईल नम्बर उपलब्ध कराना सुनिश्चित करें, जिससे कि स्थलीय निरीक्षण कर आख्या मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष दाखिल की जा सकें। अग्रेतर निरीक्षण के सम्बन्ध में इस कार्यालय के श्री विपुल कुमार, सहायक पर्यावरण अभियंता मो०नं०-9557078283 से सम्पर्क किया जा सकता है। प्रकरण में सुनवाई की अग्रिम तिथि 26.11.2025 नियत है।

भवदीय

*(Handwritten Signature)*  
(अंकित सिंह)  
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सादर सूचनार्थ प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. मुख्य विधि अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

*(Handwritten Signature)*  
क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108  
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010



**UTTAR PRADESH POLLUTION CONTROL BOARD**

**Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010**

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**Validity Period :02/02/2021 To 01/02/2026**

**Ref No. - 100303/UPPCB/Ghaziabad(UPPCBRO)/CTE/GHAZIABAD/2020**

**Dated:- 15/02/2021**

To ,

Shri MAHANDER TIWARI

M/s MS ANSAL PROPERTIES INFRASTRUCTURE LTD

VILLAGE- DOONDAHERRA, TEHSIL-LONI,DISTRICT-GHAZIABAD, U.P

,GHAZIABAD,201001

GHAZIABAD

**Sub :** Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 9182057 dated - 30/07/2020. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Building construction proect	Metric Tonnes/Day	0

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
NA	0

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
NA	Metric Tonnes/Day	0	0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Ground water	1200.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	2500.0
Others(Plantation)	530.0
Others(Washing)	48.0
Process	62.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Diesel	7.077	DG Sets

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
- For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 01/02/2026 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

**Specific Conditions:**

Digitally  
signed by  
VIVEK ROY  
ROY  
Date:  
2021.02.15  
15:23:34  
+05'30'

1. This consent to establish is valid for the Building Project "Shushant Aquapolis" Integrated township by M/s ANSAL PROPERTIES INFRASTRUCTURE LTD at VILLAGE-DOONDAHERRA, OPPOSITE-CROSSING REPUBLIC, DISTRICT-GHAZIABAD. The total plot area is 560744.58 sqm and proposed built-up area is 1266653.14 sqm. The Project shall be constructed as per approved map from the competent authority. In case of any change in capacity, the project will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board. PP shall strictly implement the Pollution mitigating measures issued by the Hon'ble Supreme Court/National Green Tribunal (NGT), CPCB, EPCA, UPPCB, MOEF etc. time to time besides daily water sprinklers & use of anti smog gun and PTZ cameras at the project during construction period.
2. Unit shall comply with the Uttar Pradesh Groundwater (Management and Regulation) Act 2019.
3. The Project shall comply the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended. The Project shall comply the provisions of Construction & Demolition Rules 2016 & MSW Rules 2016.
4. The unit shall comply with the various provisions of notification no G.S.R 94(E) dated 25-01-2018 issued by the Ministry of Environment, Forest and Climate Change and the conditions imposed in the Environmental Clearance issued by the competent authority vide letter dt. 14.09.2015.
5. As per Project Report 3140 KLD water will be used for domestic purposes and 60 KLD water will be required for proposes 100 bedded HCF. The project will generate approx 2219 KLD of wastewater. In which, 2169 KLD of waste water will be treated by proposed FABR technology based STP of 2600 KLD and 50KLD of waste water will be treated by proposed ETP of 60 KLD. Treated water will be recycled for flushing, horticulture and road washing. Surplus treated water will be disposed to the sewer line/farmer or nearby construction activities. Project shall ensure the compliance of Environment standards as per Environment (protection) Act 1986. Maximum quantity of treated water shall be used in gardening /flushing. The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit will follow the CPCB Guidelines for Utilization of Treated Effluent in Irrigation available in the CPCB web portal.
6. At the project site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016.
7. The Project shall develop proper green belt and rain water harvesting system as per Authority guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
8. The Project shall comply the provisions of notification dt.07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation GOI.
9. The Project shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
10. The Project shall install shall install D.G Sets of the capacity D.G. sets of capacity 1.5 MVA x 03 and 2 MVA x 01 for power backup along with adequate stack and APCS as specified in E.P Rules 1986 with adequate acoustic enclosures on each DG sets. The low sulfur diesel will be used as fuel in the D.G set. Under the Noise Pollution (Regulation and Control) Rule 2000, the project shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A). Project shall use clean fuel as far as possible.
11. The Project shall not establish Hot Mix/Ready Mix/Wet Mix Plant without prior permission of Board. All construction activities shall be according to authority guidelines.
12. The Project shall not start gaseous emission & sewage generation without prior consent of the Board.
13. The project shall ensure the time bound compliance of proposal submitted regarding stringent norms as published by the UPPCB vide office memorandum no.H48273/C-1/NGT-83/2020, dt. 27-02-2020 (available at URL [uppcb.com/pdf/uppcb\\_28022020.pdf](http://uppcb.com/pdf/uppcb_28022020.pdf)) in compliance of the Hon'ble NGT order dt.14.11.2019 in O.A.No.1038/2018.
14. The dust emission from the construction sites will be completely controlled and all precautions including Anti-smog guns as per order of Hon'ble Supreme Court dated 13-012020 will be installed in the site at suitable places.
15. The Project shall dispose the Hazardous Waste through authorized recyclers/ TSDF.
16. The Project shall not use ground water in construction activities. Only STP treated water shall be used.
17. The Unit will put tarpaulin scaffolding around the area of construction and the building for effective and efficient control of dust emission generated during construction of the project.

18. Storage of any construction material particularly sand will not be done on any part of street and roads in the projects area. The construction material of any kind stored on site will be fully covered in all respect so that it does not disperse in the air in any form. The dust emission from the construction sites will be completely controlled and all precautions will be taken in that behalf.
19. All the construction material & debris will be carried in trucks or vehicles which are fully covered and protected so as to ensure that the construction debris or construction material does not get dispersed into the air or atmosphere in any form whatsoever.
20. The vehicles carrying construction debris or construction material of any kind will be cleaned before it is permitted to ply on the road after unloading of such material.
21. Every worker working on the construction site and involved in loading, unloading and carriage of construction debris or construction material shall be provided with mask to prevent inhalation of dust particle.
22. All medical aid, investigation and treatment will be provided to the workers involved in the construction of building and carrying of construction of building and carrying of construction debris or construction material related to dust emission.
23. The transportation of construction material and debris waste to construction site, dumping site or any other place will be carried out in accordance with rules.
24. Fixing of sprinklers and creation of green air barriers will be done to control fugitive dust emission and improve environment.
25. Compulsory use of wet jet in grinding and stone cutting will be practiced.
26. Wind breaking wall will be constructed around the construction site.
27. All approach roads & in campus roads should be sprinkled with water to suppress the dust emission.
28. In case of violation of above mentioned conditions or any public complaint the consent to establish shall be withdrawn in accordance with law.
29. The project shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
30. A Bank Guarantee of Rs. 10,00,000/- (Rs Ten lacs only ) shall be submitted within 30 days including the above condition nos.1,2,4,5,7,10,11,13,14,16,17 and 18 which will be valid for two year otherwise this consent to establish shall be deemed to be withdrawn

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 15/03/2021 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

VIVEK Digitally signed  
by VIVEK ROY  
ROY Date:  
2021.02.15  
15:23:48 +05'30'  
CEO-1

Dated:- 15/02/2021

Copy To -

Regional Officer, UPPCB, Ghaziabad.

VIVEK Digitally signed  
by VIVEK ROY  
ROY Date: 2021.02.15  
15:23:55 +05'30'  
CEO-1



संदर्भ संख्या : 158 / N67-258 / 2026

दिनांक 27/04/2026

सेवा में,

मुख्य पर्यावरण अधिकारी(वृत्त-1)  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
लखनऊ।

विषय:- मैसर्स अंसल प्रॉपर्टीज इंफ्रास्ट्रक्चर लिमिटेड, ग्राम डूडाहेडा, तहसील लोनी, गाजियाबाद के विरुद्ध पर्यावरण (संरक्षण) अधिनियम 1986 के नियम-5 के अन्तर्गत निर्देश निर्गत किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 211/2025(आई०ए० संख्या 342/2025) अश्वनी कुमार मिश्रा बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य में पारित आदेश दिनांक 04.09.2025 के मुख्य अंश निम्नवत् है:-

".....4.He has further referred to the pond no. 3 which is shown in this layout plan, and has submitted that the respondent no. 2 is dumping untreated sewage in this pond. He has further submitted that the blue portion shown adjacent to the park in annexure P-1 is also affected by the activities of the Respondent No 2 because the Respondent No. 2 is dumping untreated sewage on that blue part.

5.He has further submitted that STP constructed by the Respondent No. 2, is non-fictional, therefore, the issue of environmental hazard has been created.

7.Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal....."

उक्त के अनुपालन प्रश्नगत आवासीय परियोजना का अद्यतन निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 26.04.2026 को किया गया। विस्तृत निरीक्षण आख्या संलग्न है।

निरीक्षण आख्यानुसार प्रश्नगत आवासीय परियोजना के विरुद्ध पर्यावरणीय नियमों का अनुपालन सुनिश्चित किये जाने हेतु पर्यावरण (संरक्षण) अधिनियम 1986 के नियम-5 के अन्तर्गत निर्देश निर्गत किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित की जा रही है।

संलग्नक:उपरोक्तानुसार।

भवदीय

(अंकित सिंह)  
क्षेत्रीय अधिकारी

O/c